THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA
NOTIFICATION
New Delhi, the 4th March, 2008
(CHARTERED ACCOUNTANTS)

No. 1-CA(7)/113/2008.—Whereas, the Chartered Accountants Act, 1949 (38 of 1949) has been amended by the Chartered Accountants (Amendment) Act, 2006 (9 of 2006);

And, whereas, the Council of the Institute of Chartered Accountants of India has been empowered to determine, under sub-section (3) of Section 20 of the said Act, the additional fee for entering again the name of a member in the Register;

Now, therefore, in exercise of the powers conferred by said sub-section (3) of Section 20 of the said Act, the Council hereby determines that,—

with effect from the 1st day of April, 2008, the additional fee, which shall be payable along with arrears of annual fee and entrance fee by such member, shall be rupees one thousand only.

Dr. ASHOK HALDIA, Secy.

Note : This notification is issued pursuant to amendment to Chartered Accountants Act, 1949 by the Chartered Accountants (Amendment) Act, 2006 empowering the Council of the Institute to determine under sub-section (3) of Section 20 of the said Act the additional fee for entry again in the Register of Members. The consequent amendments to the relevant provisions of the Chartered Accountants Regulations, 1988 are underway.